Network and also on the Regional Services from Srinagar, Lucknow, Patna, Calcutta and Hyderabad. Many of the Doordarshan Kendras have also earmarked separate chunks for musical and literary programmes in Urdu. Film and film based programme also regularly include Urdu.

मीडिया का व्यावसायीकरण

1343. श्रीमती सरोज दुबे: क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

(क)क्या यह सच हैं कि मीडिया अपने लक्ष्य से भटक गया हैं और व्यावसायिकता के अभियानों का अग्रदूत बनता जा रहा हैं;

(ख)यदि हां, तो सरकर मिडिया की स्वच्छन्दता परा रोक लगाने के लिए क्या कदम उठाने का विचार रखती हैं; और

(ग)यदि नहीं, तो इसके क्या कारण हैं?

सूचना और प्रसारण मंत्रालय में राज्य मंत्री श्री मुख्तार अब्बास नकवी) (क) जी, नहीं (ख) और (ग) प्रश्न नहीं उठते।

State Information Ministers Conference

1344. SHRI GOVINDRAO ADIK: Will the MINISTER OF INFORMATION AND BROADCASTING be pleased to state:

- (a) whether a high level conference of State Information Ministers/Secretaries took place recently at New Delhi;
- (b) if so, furnish details of agenda discussed and major decisions taken on major issues relating to operationalisation of industry status to film production, video piracy and formulation of suitable laws and establishment of regulatory mechanism by the States to monitor cable TV operators;
- (c) details of action taken/proposed by the State Governments and status of ATR State wise; and
- (d) whether fresh initiative have been taken for shifting cinema from State list

to concurrent list and to curb growing trend of sex and violence in Indian cinema and through cable network?

THE MINISTER OF STATE IN THE! MINISTRY OF INFORMATION AND! BROADCASTING (SHRI MUKHTAR ABBAS NAQVI): (a) Yes, Sir.

- (b) and (c) The details of Agenda, decisions and action taken in the following issues are as under:
 - (i) Operationalisation on industry status to film production:

It was decided that the States would consider granting industry status to film production.

On this action is to be initiated by the State, Governments.

(ii) Video piracy and formulation of suitable laws and establishment of regulatory mechanism by the States to monitor cable TV operators;

It was unanimously accepted by all State Governments that video piracy has assumed alarming proporation and there is a need to take effective measures for inforcement of provisions of the Copyright Act, 1957, which already has enough stringent provisions to deal with the problem.

This has been noted by the State Governments.

(d) The proposal of shifting cinema from State List to the Concurrent List has been kept in abeyance till the State Governments reconsider the same.

All films including advertisement films intended for public exhibition in India are required to be certified by the Central Borad of Film Certification in accordance with the provision of the Cenematograph Act, 1952 and the guidelines issued thereunder. According to these guidelines, while examining films for certification, the Board shall, inter-alia, ensure that human sensibilities are not offended by vulgarity, obscenity or depravity.